

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(Cr.) 231 of 2021

Chaita Bediya	Petitioner
	Versus	
The State of Jharkhand & Ors.	...	Respondents

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary

Through: Video Conferencing

For the Petitioner	:	Mr. R.S. Mazumdar, Sr. Advocate Mrs. J. Mazumdar, Advocate
For the Respondents		Mr. Rajiv Ranjan, Advocate General Mr. Kaushik Sarkhel, G.A.-V

6/09.09.2021 Pursuant to the order dated 6th September 2021, the Judicial Commissioner, Ranchi has forwarded the statement of minor girl, taken in camera, by Mrs. Shilpa Murmu, learned Judicial Magistrate, 1st Class, Ranchi in sealed cover, as forwarded by the Secretary, DLSA, Ranchi through its letter no.2021 dated 7th September 2021, jointly signed by the In-charge Chairperson, In-charge Members of CWC, Ranchi and the Secretary, DLSA, Ranchi.

2. Since the report was submitted in one sealed cover and the Hon'ble Members of this Bench are holding court in virtual mode sitting in two different places, the sealed cover was opened in presence of one of us (Aapresh Kumar Singh, J.). The statement of minor girl recorded by Mrs. Shilpa Murmu, learned Judicial Magistrate, 1st Class, Ranchi is also in one copy. The photocopy thereof has been made today during the proceedings of this Court and again kept in sealed cover and be placed for consideration of the other learned Member of the Bench (Anubha Rawat Choudhary, J.).

3. However, it appears that the report of CWC, Ranchi in terms of direction in order dated 6th September 2021 has not been placed on record.

4. Learned Advocate General states on instruction and the same was delivered yesterday in the officer of Assistant Registrar Judicial-II. He however, further states on instruction that the report submitted by CWC, Ranchi is also in one copy. Office has informed that the said report is not in sealed cover.

5. Let the CWC, Ranchi submit the report in one two copies in two sealed covers today for perusal and consideration of Court.

6. Learned Advocate General undertakes to communicate the order to the CWC, Ranchi for submission of the report in two sealed cover before the learned Registrar General today.

7. On account of the above reasons, the matter could not be effectively heard today.
8. Accordingly, let the matter be listed on Monday, i.e. on 13.09.2021.
9. Both the reports of CWC, Ranchi and the Secretary, DLSA be placed before the Court on the next date.

(Aparesh Kumar Singh, J.)

(Anubha Rawat Choudhary, J.)